

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP No. 1171/2016

IN THE MATTER OF:

Intelligrape Software Pvt. Ltd.

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 391 & 394 of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. Mizan Siddiqui, Advocate

For the Income Tax Deptt. :

Mr. Zoheb Hossain, Sr. Standing Counsel
For Revenue
Mr. Piyush Goyal, Adv.

For the OL, Delhi :


Mr. Amish Tandon, Mr. Ajeyo Sharma, Adv.

ORDER

A letter for adjournment has been circulated by the Counsel for the petitioner on the ground that the arguing Counsel is in personal difficulty.

Accordingly, hearing is deferred to 21st February, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)